

Andaman and Nicobar Islands;

(b) if so, the reasons therefor;

(c) the total loss of foreign exchange as a result thereof; and

(d) whether it is proposed to revive the plantation of red oil palm by removing endemic forests?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). In pursuance of the decision taken in the meeting of the Island Development Authority held on 27.12.1986 there is a moratorium on expansion of Red Oil Palm Plantation in A&N Islands until a detailed environmental impact assessment is completed and all aspects have been examined on an integrated basis. Also as per provisions of the Forest (Conservation) Act, 1980 diversion of forest land for raising Red Oil Palm is prohibited except with the prior approval of the Central Government.

(c) There is no loss of foreign exchange involved as the production from existing plantation has not been stopped.

(d) No, Sir. One of the Basic objectives of the National Forest Policy is to conserve the natural heritage of the country by preserving the remaining natural forests with the vast variety of flora and fauna, which represents the remarkable biological diversity and genetic resources of the country. The policy also provides that such natural forests which also help to maintain ecological balance will not be made available to industries for undertaking plantations and for any other activities.

Health Scheme for Scheduled Castes/ Scheduled Tribes in Uttar Pradesh

*479. SHRI GAYA PRASAD KORI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the Health and Family Welfare Schemes/Programmes implemented for Scheduled Tribes in Uttar Pradesh during each of the last three years:

(b) the targets fixed for this purpose during the said period and the achievements made; and

(c) the amount proposed to be allocated for this purpose in the Eight Plan and the targets fixed in regard thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM. L. FOTEDAR). (a) to (c). Information is being collected from the Government of Uttar Pradesh and will be laid on the table of the House.

[English]

Import of Locomotives

*480. SHRI RAJENDRA AG-
NIHOTRI:
SHRI UDAY PRATAP SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have any plan to purchase electric locomotives from the Asea Brown Boveri of Sweden;

(b) whether the purchase contract has been finalised;

(c) if so, the details thereof alongwith the criteria adopted in awarding the contract;

(d) whether the Chittaranjan Locomo-

tive Workers is capable to manufacture such locomotives; and

(e) if so, the reasons for such import?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) The purchase is being made from M/s. Asia Brown Boveri of Switzerland.

(b) Yes, Sir. letter of acceptance has been issued.

(c) Purchase has been finalised for import of 30 no. 6000 HP 25 kv, A.C. Electric locos alongwith associated spares in the form of three loco sets, with transfer of technology at a total FDB cost of Swiss Francs 169,689,970 Deutsche Marks 139 140, 250 and 3,50,00,000, to be financed by Asian Development Bank/Manila & EXIM Banks of Japan. The purchase has been finalised following the Asian Development Bank Guidelines and International Competitive Bidding procedure and with the approval of Asian Development Bank.

(d) No, Sir. At present technology for manufacture of 3 phase Locomotives of 6000 HP is not available in the country. In the present import procurement, Transfer of Technology has also been provided with the intention that series manufacture of these type of locomotives will be taken up at Chittaranjan Locomotive Works later.

(e) Does not arise.

[*Translation*]

Chatterjee Commission Report

481. SHRI RAJESH KUMAR:
SHRI JEJ NARAYAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received the recommendations of the Chatter-

jee Commission regarding development of Sanskrit language;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The Report of the Chatterjee Commission (Sanskrit Commission) was laid on the Table of the House on 28.11.1958 vide LT. No. 105/58 and the same is available in the Library of the Parliament.

(c) The statement is attached.

STATEMENT

Action taken by Government on Recommendation of Sanskrit Commission

(i) Sanskrit is include in the Secondary and Senior Secondary curriculum of the Central Board of Secondary Education.

(ii) Traditional Sanskrit Pathashalas which have potentialities for future development and offering post-graduate studies in the country are recognised as Adarsh Sanskrit Mahavidyalayas as and Sodh Sansthan and provided with financial grants.

(iii) Rashtriya Sanskrit Sansthan, an autonomous body empowered to hold examination and confer degrees, has been set up to provide affiliation to Pathashalas system. Three Sanskrit Universities are assisted by the U.G.C